

[Shrimati Nandini Satpathy]

tions from Director General, All India Radio, the broadcast of Chief Minister went through the air, but this action of the Chief Minister was taken note of and his attention was drawn to it. The Chief Minister in protest wrote back to say that since it was the deliberate policy of All India Radio that Political Parties should not be named in any speech to be delivered on the radio, he had decided not to speak on All India Radio at all. This made it necessary for the Ministry to issue the following instructions in more emphatic terms to Director General, All India Radio:

"The Government desire that you may advise Station Directors to explain to any broadcaster, irrespective of his or her rank, station or authority, why it is necessary to refrain from mentioning any political party or group by name even when it is clear that the disturbances are going to be organised by specific political parties or groups. If the intending broadcaster insists on naming any political party or parties or group or groups, the Station Director should decline to record his/her broadcast, after all persuasion to refrain from naming political parties or groups has failed. Exceptions will be made only under clearly authorised orders issued by the Ministry on each specific case of exemption of this advice."

These instances have been mentioned to show that the action of the Station Director, Calcutta, was not arbitrary. It was in full accord with the healthy conventions which have grown regarding such broadcasts.

Mr. Speaker: The hon. Members may put questions on this statement at 3 O'clock.

Shri Jyesthraj Basu (Diamond Harbour): May I make a submission, Sir? We have had three railway accidents in the last three days...

Mr. Speaker: He may please sit down. The Railway Budget is being taken up and you may censure the Government by defeating the Railway Demands. I will not allow it like this.

12.35 hrs.

MOTION FOR ADJOURNMENT

AGITATION BY DELHI POLICE

Mr. Speaker: I have received four notices of adjournment motions regarding agitation by Delhi Police. The first is by Shri Ram Sewak Yadav and Dr. Lohia. I give my consent under rule 56. Shri Ram Sewak Yadav is not here. Dr. Lohia may now ask for leave of the House to move his motion.

डा० राज बर्बहुर लोहिया (कलकत्ता) :
माननीय अध्यक्ष महोदय, मैं दिल्ली पुलिस
संबंधी स्वयं प्रस्ताव को पेश करने की
अनमति मांग रहा हूँ।

The Minister of Home Affairs (Shri Y. B. Chavan): Sir, as far as I am concerned, I welcome every opportunity to discuss the problems of Delhi Police.

Mr. Speaker: So, we shall take it up at 4 O'clock.

श्री कंवर बाल मुक्त (दिग्गो मठ) :
तीन घंटे के लिए रुकिए।

Mr. Speaker: No, no. The adjournment motion is taken up at 4 O'clock. Papers to be laid.

12.36 hrs.

RE: CALL ATTENTION NOTICES

Shri Bai Raj Madhok (South Delhi):
We have tabled a Call Attention
Notice on the situation in West Asia...

Mr. Speaker: How can he take it up like that? There are a number of Call Attention Notices before me. If